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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
.....

OA No: 2691/90

New Delhi, this the 20th Day of February, 1995.

HON'BLE SHRI J.P. SHARMA, MEMBER (J)
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Shri Suraj Pal Singh (D/2673 & 1168/D),
Ex. Sub-Inspector,
S/o Shri Govind Singh,
R/O G-5, Police Colony,
Meharam Nagar,
New Delhi.
(By name)

Applicant

Versus

1. Delhi Administration,
Delhi through its
Chief Secretary,
5, Shyam Nath Marg,
Delhi- 110 054.
2. Deputy Commissioner of Police,
(Police Control Room),
Delhi, I.P. Estate, New Delhi-2.
3. Additional Commissioner of Police (PCR),
Police Headquarter,
I.P. Estate,
New Delhi- 110 002.

Respondents.

(By Shri Surat Singh, Advocate)

JUDGEMENT (ORAL)

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

None is present on behalf of the applicant. We gave a pass over. Last time it was ordered that the case may be heard after the connected matter pending in Court No. 2 listed for hearing on 10.2.1995 is finally disposed of.

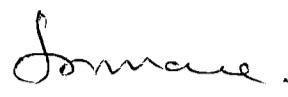
2. The present Application was listed on 15.2.1995 and since then the same has been coming on Board. Today none is present on behalf of the petitioner. Shri Surat Singh is present on behalf of the respondents. Shri Surat Singh has brought the record which has been returned to him.

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3. The application is, therefore, dismissed in default of prosecution. No costs.


(K. MUTHUKUMAR)
MEMBER(A)


(J.P. SHARMA)
MEMBER(J)

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